

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:6081  
ANSWERED ON:14.05.2012  
CLEARANCE TO CRZ PROJECTS  
Patil Shri C. R.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Union Government has withdrawn the power for granting Coastal Regulation Zone clearance from the State Authorities under Environmental Impact Assessment Notification, 2006;
- (b) if so, the details thereof;
- (c) whether the Government would delegate this power back to the concerned authorities;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) As per the Coastal Regulation Zone (CRZ) Notification, 1991, the development activities based on investment criterion and foreshore facilities required clearance from Ministry of Environment and Forests, Government of India. Other developmental activities required clearance from the State Authorities.

An Expert Committee headed by Prof. M.S.Swaminathan was set up by MoEF to review the Coastal Regulation Zone Notification, 1991. Extensive consultations with various stake holders including the fishermen communities, local communities, NGOs and State Governments of Coastal States/UT Administrations were held. With a view to improving implementation and taking into account the need for sustainable development of coastal regions and conservation of coastal resources, MoEF notified CRZ Notification, 2011 and the Island Protection Zone Notification, 2011 on 6th January, 2011 in supersession of the CRZ Notification, 1991.

As per the CRZ Notification, 2011, only certain categories of projects and projects not listed under Environmental Impact Assessment Notification, 2006 require clearance from Government of India. All other development or construction activities in different categories of CRZ are to be regulated by the concerned State Coastal Zone Management Authorities as per norms prescribed under the Notification.